



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Nov/202122/7

DATED: 11/01/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Nov/202122/7 dated 11/01/2022 of Norms Committee - VI for the year 2021-22 was held on 11/01/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI

5	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	FORTUNE PROCESS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00226848AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., MoFPI ; i. The process flow chart showing the stages of the processing involved along with the justification for the wastage claimed; ii. How is the black pepper powder derived from black pepper husk different from the ones derived from the seeds; iii. supporting documents , if any, in support of the wastage claimed. The case stands deferred to 24.02.2022.	

Case No.	2 / NC/6/MEET/Nov/202122/7
Case Status	Case Rejected
Party Name	RADHA INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00130738AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2021 followed by reminders on 22.10.2021 and 06.11.2021 to furnish reply. Despite repeated reminders	

and giving considerable time, the firm failed to furnish reply of the DL. The Committee therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest to regularise the case.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	018505000217AM19
RA File Number	052404000062 AM18
Licence No and Date	0510402543/12/05/2017
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	4 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	LEELA DISTILLERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	018505000075AM18
RA File Number	252404000004 AM18
Licence No and Date	2510004874/17/08/2017
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has been issued MoFPI DL on 07.10.2021 followed by reminders on 22.10.2021 and 06.11.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting.	
The case stands deferred to 24.02.2022.	

Case No.	5 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	018505000194AM19
RA File Number	062404000058 AM19
Licence No and Date	0610039087/09/01/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 07.10.2021 followed by reminders on 22.10.2021 and 06.11.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	6 / NC/6/MEET/Nov/202122/7		
Case Status	Case Approved		
Party Name	GLAMY CANDY PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022		
HQ File Number	018505000138AM20		
RA File Number	072404000215 AM20		
Licence No and Date	0710115877/18/12/2019		
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs; Export Item <table border="1"> <tr> <td>Koochikoo no sugar lollipops & candy drops (No Sugar Tapioca starch based)</td><td>5714286.000 Numbers</td></tr> </table> Import Items		Koochikoo no sugar lollipops & candy drops (No Sugar Tapioca starch based)	5714286.000 Numbers
Koochikoo no sugar lollipops & candy drops (No Sugar Tapioca starch based)	5714286.000 Numbers		

IMO Organic Tapioca Powder	35544.000 Kg	
Morlyne Paper stick white	As per Packaging Policy	
	Natural Flavors	191.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Nov/202122/7		
Case Status	Case Approved		
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022		
HQ File Number	018505000247AM21		
RA File Number	102404000028 AM21		
Licence No and Date	1010060585/15/07/2020		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;			
Export Item			
FCPIII Bakery Food Premixes (Containing Malt IT 12W 9253.36 Kg)		17600.000 Kg	
Import Items			
Malt IT 12-W		9619.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.	8 / NC/6/MEET/Nov/202122/7	
Case Status	Case Rejected	
Party Name	V S INTERNATIONAL	
Meeting Number	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022	

and Date	
HQ File Number	018505000314AM21
RA File Number	242404000053 AM21
Licence No and Date	2410043276/09/10/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 to furnish reply. Despite repeated reminders and giving considerable time, the firm failed to furnish reply of the DL. The Committee therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest to regularise the case. RA may take subsequent consequential action accordingly.	

Case No.	9 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	018505000320AM21
RA File Number	132404000048 AM21
Licence No and Date	1310049709/21/10/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.2 ; i) CoA of Export item. ii) CoA of Import item from Foreign supplier. iii) Quantity and value of By-products like husk and protein. iv) Complete technical details as per Annexure to Appendix 4E. The case stands deferred to 24.02.2022.	

Case No.	10 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred

Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	018505000329AM21
RA File Number	039404000607 AM21
Licence No and Date	0310839597/18/11/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	11 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	018505000330AM21
RA File Number	039404000355 AM21
Licence No and Date	0310839601/19/11/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.2 ; i) Copy of application with complete details of export & import for each export items. ii) Copy of Maste- Batch formula for each export items. The case stands deferred to 24.02.2022.	

Case No.	12 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	QUALITY SPECIALITY CHEMICALS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	018505000331AM21

RA File Number	039504000546 AM21
Licence No and Date	0310839733/25/11/2020
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the decision taken on similar case of the firm in M.No.06/85 dated 15.10.2020 based on the comments of the Technical Authority, i.e., MoFPI allowing the following inputs; Export Item Carragenan (Weight Variation +/- 5%) 90000.000 Kg Import Items Refined Kappa Carageenan 8100.000 Kg Konjac Gum Powder 4950.000 Kg RA may take subsequent consequential action accordingly.	

Case No.	13 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00039039AM21
RA File Number	30AA04002493 AM21
Licence No and Date	3011000035/15/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	14 / NC/6/MEET/Nov/202122/7
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Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00039040AM21
RA File Number	30AA04002397 AM21
Licence No and Date	3011000036/15/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	15 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00061157AM21
RA File Number	33AA04001959 AM21
Licence No and Date	3311000060/12/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	16 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00063074AM21
RA File Number	302404000079 AM21

Licence No and Date	3011000097/15/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	17 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00072174AM21
RA File Number	05AA04019509 AM21
Licence No and Date	0511000977/28/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	18 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	MALAS FRUIT PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00079611AM21
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 17.11.2021	

followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting.

The case stands deferred to 24.02.2022.

Case No.	19 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00080166AM21
RA File Number	05AA04029116 AM21
Licence No and Date	0511001146/09/02/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., MoFPI .	
i. The detailed process flow chart showing the various stages of the processing involved along with the justification for the wastage claimed. ii. The recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous) changes over processing iii. Any document(s) like certificate of analysis, shipping bill etc. for supporting the arguments.	
The case stands deferred to 24.02.2022.	

Case No.	20 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	ADSO NATURALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00081203AM21
RA File Number	07AA04007350 AM21
Licence No and Date	0711000479/10/02/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm has been issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting.

The case stands deferred to 24.02.2022.

Case No.	21 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 24.02.2022.	

Case No.	22 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	KAYEMPEE FOODS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00102459AM21
RA File Number	09AA04005406 AM21
Licence No and Date	0911000518/12/03/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has been issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting.	

The case stands deferred to 24.02.2022.

Case No.	23 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	VKC NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00105558AM21
RA File Number	18AA04000151 AM21
Licence No and Date	1811000006/17/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	24 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	ARROWLINE ORGANIC PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00114118AM21
RA File Number	04AA04005363 AM21
Licence No and Date	0411000456/26/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	25 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00116608AM21
RA File Number	10AA04004663 AM21
Licence No and Date	1011000198/30/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	26 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00021713AM22
RA File Number	05AA04005565 AM22
Licence No and Date	0511002235/19/04/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., MoFPI . i. The detailed process flow chart showing the various stages of the processing along with the justification for the wastage claimed, if any. ii. The recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous) changes over processing. iii. Any document(s) like certificate of analysis, shipping bill etc. for supporting the arguments. The case stands deferred to 24.02.2022.	

Case No.	27 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00026762AM22
RA File Number	05AA04008457 AM22
Licence No and Date	0511002303/26/04/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., MoFPI . i. The detailed process flow chart showing the various stages of the processing along with the justification for the wastage claimed, if any. ii. The recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous) changes over processing iii. Any document(s) like certificate of analysis, shipping bill etc. for supporting the arguments. The case stands deferred to 24.02.2022.	

Case No.	28 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00035256AM22
RA File Number	13AA04001828 AM22
Licence No and Date	1311000320/07/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 21.10.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply of DL immediately. The case stands deferred to 24.02.2022.	

Case No.	29 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00041003AM22
RA File Number	05AA04013685 AM22
Licence No and Date	0511002605/14/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	30 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00047885AM22
RA File Number	13AA04002470 AM22
Licence No and Date	1311000354/21/05/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.2 . i) CoA of export item. ii) CoA of import item from Foreign Supplier. iii) Quantity and value of By-products like husk and protein obtained in the process. iv) Complete Technical Details as per Annexure to Appendix 4E. The case stands deferred to 24.02.2022.	

Case No.	31 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00101662AM22
RA File Number	30AA04003829 AM22
Licence No and Date	3011000675/28/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	32 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00101888AM22
RA File Number	30AA04003916 AM22
Licence No and Date	3011000682/28/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	33 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved

Party Name	UNRIVALED DESIGN GROUP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00104471AM22
RA File Number	05AA04017788 AM22
Licence No and Date	0511002910/01/06/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis” with accountability clause in the export product. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00106091AM22
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI. i) Whether the applicant firm is licensed to manufacture the exported items like Bulk Mix (Badam Drink, Gulab Jamun, Palada Payasam, Payasam, Jalebi) as FSSAI License. ii) The recipe cum mass balance sheet along with the justification for wastage claimed at the each stage of processing may be furnished. iii) Whether or not the imported items are available in India or not; If yes, the justification for importing the same; iv) The complete technical details as per Form 4E may be furnished. The case stands deferred to 24.02.2022.	

Case No.	35 / NC/6/MEET/Nov/202122/7
Case Status	Case Rejected
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00125995AM22
RA File Number	08AA04009453 AM22
Licence No and Date	0811001873/28/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted the reply furnished by the firm vide their email dated 08.10.2021 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Dhariya International. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterilization' is being done by a 3rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take suitable consequential action accordingly.	

Case No.	36 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00126573AM22
RA File Number	07AA04010247 AM22
Licence No and Date	0711001389/29/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	37 / NC/6/MEET/Nov/202122/7
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Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	38 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	AMOL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00133342AM22
RA File Number	13AA04009958 AM22
Licence No and Date	1311000433/07/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 07.10.2021 followed by reminders on 22.10.2021 and 06.11.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	39 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	MALAS FRUIT PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00135462AM22
RA File Number	03AA04045343 AM22

Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	40 / NC/6/MEET/Nov/202122/7
Case Status	Case Rejected
Party Name	MUQEEM & BROTHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00145065AM22
RA File Number	05AA04053587 AM22
Licence No and Date	0511003776/22/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 24.08.2021 followed by reminders on 07.10.2021, 22.10.2021 and 06.11.2021 to furnish reply. Despite repeated reminders and giving considerable opportunities, the firm failed to furnish reply of the DL. The Committee therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest to regularise the case. RA may take subsequent consequential action accordingly.	

Case No.	41 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.02.2022.

Case No.	42 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00152079AM22
RA File Number	30AA04013332 AM22
Licence No and Date	3011000953/02/08/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 24.02.2022.	

Case No.	43 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00153375AM22
RA File Number	06AA04005007 AM22
Licence No and Date	0611000618/03/08/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs subject to the condition that the overall CIF value of inputs i.e., 'Flavours' should not exceed 5% of FOB value of exported goods containing flavours as an input.	

Export Item

Tulshi Hibiscus (Herbal Tea) containing 45 Kg of Organic Berry Phalsa Flavour.	1398.000 Kg
Tulsi Sweet Rose (Herbal Tea) containing 94 Kg of Organic Rose Flavour.	4559.000 Kg.
Tulsi Cinnamom Rose (Herbal Tea) containing 5 Kg of Organic Rose Flavour.	491.000 Kg

Import Items

Organic Berry Phalsa Flavour	45.000 Kg
Organic Rose Flavour	94.000 Kg
Organic Rose Flavour	05..000 Kg

RA may take subsequent consequential action accordingly.

Case No.	44 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00164250AM22
RA File Number	05AA04070630 AM22
Licence No and Date	0511004148/17/08/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm has been issued DL on 09.10.2021 followed by reminders on 24.10.2021 and 08.11.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting.

The case stands deferred to 24.02.2022.

Case No.	45 / NC/6/MEET/Nov/202122/7
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Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00165744AM22
RA File Number	05AA04070417 AM22
Licence No and Date	0511004191/18/08/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 09.10.2021 followed by reminders on 24.10.2021 and 08.11.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	46 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	HIMALAYAN ALES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00169838AM22
RA File Number	05AA04058610 AM22
Licence No and Date	0511004301/24/08/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	47 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00172351AM22
RA File Number	04AA04021810 AM22

Licence No and Date	0411001377/27/08/2021
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2, allowing the following inputs ; Export Item Lactose Monohydrate (USP/BP/EP/PH/EUR) 207.000 MT Import Items Lactose 217.350 MT RA may take subsequent consequential action accordingly.	

Case No.	48 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	UJJALA EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00181456AM22
RA File Number	05AA04076338 AM22
Licence No and Date	0511004633/10/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.1; i. Export items at S.No.10 to 21 and 26-27 are various types of componets which should be in pieces/Nos. instead of meters as shown, ii. The firm may also clarify wastage claimed, if any. The case stands deferred to 24.02.2022.	

Case No.	49 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00186599AM22
RA File Number	13AA04016514 AM22
Licence No and Date	1311000579/17/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 24.02.2022.	

Case No.	50 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00204563AM22
RA File Number	03AA04077006 AM22
Licence No and Date	0311007531/06/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; i) Process flow chart ; ii) Bill of Material; iii) Manufacturing activity involved. The case stands deferred to 24.02.2022.	

Case No.	51 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	SANDY BAY SEAFOODS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00206597AM22
RA File Number	26AA04004840 AM22
Licence No and Date	2611000246/08/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	52 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00207157AM22
RA File Number	32AA04022506 AM22
Licence No and Date	3211001740/08/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	53 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00210595AM22
RA File Number	24AA04011508 AM22
Licence No and Date	2411000994/12/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm ;

“Whether the firm has its own sterilization equipments for sterilization of Fennel seeds in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.”

The case stands deferred to 24.02.2022.

Case No.	54 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	SWANI SPICE MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00211567AM22
RA File Number	03AA040103890 AM22
Licence No and Date	0311007687/13/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished on similar case vide E-14011/19/2016-ED dated 19.03.2021 allowing the following inputs;

Export Item

Coriander Powder	396.000 MT
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Import Items

Coriander Seed/Split	397.980 MT
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RA may take subsequent consequential action accordingly.

Case No.	55 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	SWANI SPICE MILLS PVT LTD

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00211681AM22
RA File Number	03AA040103998 AM22
Licence No and Date	0311007693/13/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished on similar case vide E-14011/19/2016-ED dated 19.03.2021 allowing the following inputs; Export Item Coriander Powder 495.000 MT Import Items Coriander Seed/Splits 497.475 MT RA may take subsequent consequential action accordingly.	

Case No.	56 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00214693AM22
RA File Number	03AA04082853 AM22
Licence No and Date	0311007730/17/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Tech.2 for comments. The Committee decided to send a reminder to Tech.2 to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	57 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	SAM INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00221911AM22
RA File Number	05AA04091310 AM22
Licence No and Date	0511005561/22/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Item

1. H/C Artware of various type of lamp made of Brass, Iron, Alum, Glass with fitted imported lamp holders	23850.000 Pieces
2. Various type of lamp made of Brass, Iron, Alum, Glass with fitted imported Inline/Foot/Rotary/Dimmer Switches	4600.000 Pieces
3. H/C Artware of various type of lamp made of Brass, Iron, Alum, Glass with fitted imported Adopter Plug and USB Sockets.	2200.000 Pieces
4. H/C Artware of various type of lamp made of Brass, Iron, Alum, Glass with fitted imported Power Cords	11100.000 Pieces
5. H/C artware of various type of lamp made of Brass, Iron, Alum, Glass with fitted imported Wire Rolls	18544.000 Meters

Import Items

1. Import items at S.No. 1 to 4 (With relevant specification)	Net to Net
2. Import item at S.No. 5 (With relevant specification)	18729.440 Meters

RA may take subsequent consequential action accordingly.

Case No.	58 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	59 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00224237AM22
RA File Number	03AA040108528 AM22
Licence No and Date	0311007861/24/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	60 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00225278AM22

RA File Number	03AA040113127 AM22
Licence No and Date	0311007904/25/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis” with accountability clause in the export product on the basis of comments of Technical Authority, i.e., Tech.2. RA may take suitable consequential action accordingly.	

Case No.	61 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	DEVTARA INC
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00226775AM22
RA File Number	05AA04090167 AM22
Licence No and Date	0511005699/26/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	62 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00229494AM22
RA File Number	05AA04093746 AM22
Licence No and Date	0511005740/28/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The	

Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	63 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00230736AM22
RA File Number	33AA04008438 AM22
Licence No and Date	3311000471/29/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that on the basis of the comments of Technical Authority, i.e., Tech.(NL) the firm has been issued DL on 09.01.2022 to furnish following information which is awaited. 1. Net Import Content of each raw Material in the export item. 2. Complete calculation for the requirement of all the raw material for the manufacture of export item, giving justification of 35% wastage of both type of Non Woven Hydrophilic Fabric. 3. Specification with material of Back Sheet and Pouch Film. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred to 24.02.2022.	

Case No.	64 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00231598AM22
RA File Number	06AA04007619 AM22
Licence No and Date	0611000849/29/10/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.02.2022.

Case No.	65 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00231614AM22
RA File Number	06AA04007721 AM22
Licence No and Date	0611000850/29/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs subject to the condition that the overall CIF Value of inputs i.e., 'Flavour' should not exceed 5% of FOB Value of exported goods containing flavours as an input;

Export Item

Tulsi Ashwagandha Herbal Tea containing 15.5 Kg of Indian Fruit Flavour	2625.000 Kg
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Import Items

Indian Fruit Flavour	15.500 Kg
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RA may take subsequent consequential action accordingly.

Case No.	66 / NC/6/MEET/Nov/202122/7
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Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00237996AM22
RA File Number	05AA04094594 AM22
Licence No and Date	0511005846/01/11/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., MoFPI . i. The detailed process flow chart showing the various stages of the processing involved along with the justification for the wastage claimed, if any. ii. The recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous) changes over processing iii. Any document(s) like certificate of analysis, shipping bill etc. for supporting the claim. The case stands deferred to 24.02.2022.	

Case No.	67 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00239508AM22
RA File Number	24AA04012161 AM22
Licence No and Date	2411001053/02/11/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; “Whether the firm has its own sterilization equipments for sterilization of Fennel seeds in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.” The case stands deferred to 24.02.2022.	

Case No.	68 / NC/6/MEET/Nov/202122/7
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Case Status	Case Deferred
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00239511AM22
RA File Number	02AA04031955 AM22
Licence No and Date	0211001445/02/11/2021
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.1, decided and directed the NC Secretariat to process the case on file with due examination regarding admissibility of 'Cattle Horn'. The case stands deferred to 24.02.2021	

Case No.	69 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00239361AM22
RA File Number	03AA040114958 AM22
Licence No and Date	0311008165/02/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	70 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	BALAJI AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00244859AM22
RA File Number	02AA04033020 AM22

Licence No and Date	0211001469/08/11/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	71 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00246355AM22
RA File Number	32AA04026967 AM22
Licence No and Date	3211001903/09/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 24.02.2022.	

Case No.	72 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	NATURE PEARLS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00247230AM22
RA File Number	05AA04091503 AM22
Licence No and Date	0511006028/10/11/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;

Export Item

Basmati Rice (Packed in 2700 VQM Bags FIBC W/Form Stable Evoh Liner, 115u, 105 x 105 x 120 CM)	2700000.000 Kg
Non-Basmati Rice (Packed in 300 VQM Bags FIBC W/Form Stable Evoh Liner, 115u, 105 x 105 x 120 CM)	300000.000 Kg

Import Items

VQM Bags (FIBC W/Form Stable Evoh Liner, 115u, 105 x 105 x 120 CM)	As per Packaging Policy
VQM Bags (FIBC W/Form Stable Evoh Liner, 115u, 105 x 105 x 120 CM)	As per Packaging Policy

RA may take subsequent consequential action accordingly.

Case No.	73 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	VRJESH OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00247617AM22
RA File Number	07AA04038726 AM22
Licence No and Date	0711002326/10/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	74 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00250200AM22
RA File Number	05AA04096639 AM22
Licence No and Date	0511006092/12/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	75 / NC/6/MEET/Nov/202122/7
Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00250431AM22
RA File Number	09AA04016376 AM22
Licence No and Date	0911001851/12/11/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.1; i) Nett. Weight of Export Product ii) Nett Content of PU Foam in export. iii) Generic Name of Import item except fabric alongwith catalouge. iv) Type of knitted fabric and its weight and Area in Square Meter. v) % of Wastage claimed for each import item. vi) Material Balance in weight terms between import, export, indigenous material and wastage claimed.	

The case stands deferred to 24.02.2022.

Case No.	76 / NC/6/MEET/Nov/202122/7
Case Status	Case Approved
Party Name	OHSUNG ELECTRONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202122/ 7 and 11/01/2022
HQ File Number	HQRNORM APPLY 00253310AM22
RA File Number	31AA04027890 AM22
Licence No and Date	3111000702/15/11/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e.,Tech.1, allowing the following inputs;

Export Item

EZB Easy Bake Ultimate Oven Baking Star EXF Electric Toy	200000.000 Numbers
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Import Items

Import items at S.No.1 to 9 (Relevant Specification)	1.05 Kg/Kg or as applied for whichever is less.
Import items at S.No.10-12	As applied for.
Import items at S.No.13 to 18 (of relevant length and size)	Nett to Nett.

RA may take subsequent consequential action accordingly.

Minutes of Manual Agenda of NC-VI Meeting No.07 held on 11.01.2022

M-69

Case No. M-69Party Name: M/s Geltec Meet
Pvt. Ltd.

Approved

No/Date:
07/85-
ALC3/2021
11.01.2022HQ File :
HQRNORMAPPLY00048084AM22RLA File :
05/24/040/00236/AM20Lic.No/Ecom
No.
0311006520dated
29/08/2021

Subject: Application of M/s Geltec Pvt. Ltd. for modification of norms fixed under Para 4.06 of HBP, 2015-20, for export of “Soft Gelatin Capsules of 960 mg containing 300 mg Cod Liver Oil, GELATIN 166.51 mg, Glycerine USP/FCC 66.60 mg and Soft Gelatin Capsules of 460 mg containing 315 mg Cod Liver Oil, GELATIN 91.35 mg, Glycerine USP/FCC 39.15 mg” against import of Cod Liver Oil, Gelatin, Glycerine USP/FC, Cod Liver Oil etc.”

Decision: NC considered the case as per agenda and noted that the firm has requested for modification of norms fixed under Para 4.06 of HBP, 2015-20 for import of Gelatin to manufacture Soft Gelatin Capsules filled with medicaments. The Committee also noted that the firm was called for PH in M.No.06 held on 11.11.2021 in which the representatives of the firm presented the case and explained higher wastage on use of Gelatin to manufacture Soft Gelatin Capsules. Based on the request of the Committee the firm furnished written submission for further examination by the Technical Authority. The Technical Authority, i.e., Tech.2. after detailed examination of the documents submitted by the firm recommended that there may be a wastage 10-11.5% as process loss on Gelatin on manufacture of Soft Gelatin Capsules. Based on the comments of the Technical Authority, i.e., Tech.2, the Committee decided to modify the norms for import item Gelatin and allowed 10% wastage instead of “Net to Net” as previously allowed.

Export Item

Soft Gelatin Capsules of 960 mg containing 300 mg Cod Liver Oil, GELATIN 166.51 mg, Glycerine USP/FCC 66.60 mg	1.00 No.
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Soft Gelatin Capsules of 460 mg containing 315 mg Cod Liver Oil, GELATIN 91.35 mg, Glycerine USP/FCC 39.15 mg	1.00 No.
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Import Item

Gelatin	1.10 Kg/Kg on net content of Gelatin in export product.
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2. The firm will declare net content of Gelatin in Shipping Bill.
3. Other terms and conditions mentioned with the above application of the firm while fixation of norms remain unchanged.

RA may take subsequent consequential action accordingly.

Case No. M-70

Party Name: M/s
Drytech Processes (I)
Pvt. Ltd.

Meet No/Date: 07/85-ALC3/2021
06.01.2022

Approved

HQ File :
01/85/171/00030/AM22/

RLA File :

Lic.No/Ecom No.

M- DES.VI
70

03/AA040118459AM22 ARNADVCPPLY02987100AM22
dated 03.11.2021

Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for import of Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Acid Casein for export of Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat), Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat).

Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-4/18/2014-DGFT dated 17.09.2020 on similar case of the firm, decided to fix the norms on the above mentioned application, allowing the following inputs;

Export Item

Vegetable Fatbase Powder (containing 19% to 21% of Falm Fat)	5000.000 MT
Vegetable Fatbase Powder (containing 27% to 29% of Falm Fat)	6000.000 MT
Vegetable Fatbase Powder (containing 31% to 33% of Falm Fat)	500.000 MT

Import Item

Refined Bleached and Deodorized Palmolein (RBD Palmolein)	2840.000 MT
Acid Casein	91.500 MT

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Calculation:

MoFPI's recommendation on similar case vide OM No.4(18)2014/DGFT Dated 17.09.2020

Export Quantity of Fatbase powder: 18600 MT

RBD Palmolein Recommended for import: 5166 MT & Acid Casein 148 MT

Based on the above recommendation

For export of 11500 Fatbase powder = $5166/18600 \times 11500 = 3194$ MT RBD (However the firm has requested for import of 2840 MT which may be allowed)

For export of 11500 Fatbase powder = $148/18600 \times 11500 = 91.50$ MT Acid Casein(However, the firm has requested for import of 164 MT which may be restricted to 91.50 MT)

M- Case No. M-71	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 07/85-ALC3/2021 11.01.2022	Status: Deferred
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HQ File : 01/85/171/31/AM22/ DES.VI	RLA File : 03/AA040120504AM22	Lic.No/Ecom No. ARNADVCAAPPLY02968905AM22 dated 11.11.2021	Deferred Date: 24.02.2022
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Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for import of Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder for export of INSTANT FAT FILLED POWDER (Resultant Product should content 1048.54 MTS of RBD Palmolein & Content 909.09 MTS of SMP)

Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.02.2022.

Case No. M-72	Party Name: M/s Field Fresh Foods Pvt Ltd	Meet No/Date: 07/85-ALC3/2021 06.01.2022	Status: Deferred
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M- 72	HQ File: 01/85/171/00034/AM22/DES.VI	RLA File : 05AA04024209AM22	Lic.No/Ecom No. ARNADVCAAPPLY00450046AM22	Deferred Date: 24.02.2022
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Subject Application of M/s Field Fresh Foods Pvt. Ltd for fixation of norms under Para 4.06 of HBP, 2015-20 for import of Refined Soya Oil for export of SFC-Original Mayonnaise-(3kg*4)-Foodx (Net Contents Of Import Item Sr. No 1. Refined Soya Oil 14250 Kgs), SFC - Vegan Dressing - (3kg*4n) (Net Contents Of Import Item Sr.No.2 Refined Soya Oil 4750kgs), etc.

Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.02.2022.

Minutes of Supplementary Manual Agenda of NC-VI Meeting No.07 held on 11.01.2022

Case No. M-73 Party Name: M/s Meet No/Date: 07/85-ALC3/2021 Approved
Drytech Processes 11.01.2022
(I) Pvt. Ltd.

HQ File : RLA File : Lic.No/Ecom No.
01/85/171/0015/AM22/
DES.VI 03AA04027879AM22ARNADVCAPLY00973269AM22
M-73 dated 16.06.2021

Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for enhancement of import quantity of Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Acid Casein for export of Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat).

Decision: NC considered the case as per agenda and noted that ad-hoc norms under Para 4.06 of HBP on the above mentioned application of the firm was fixed in M.No. 04/85 dated 02.09.2021 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No. 4(18)/2014-DGFT dated 23.08.2021 and import quantity restricted to 1730 MT. The firm vide email dated 05.01.2022 submitted application along with statement and SB showing export made more than 50% and requested for further enhancement of import and export quantity. Keeping the urgent requirement of the firm in view the case was processed on file and with the approval of the competent authority, the import and export quantity are enhanced further and conveyed to the firm and RA for issuance of license. The matter was placed before the Norms Committee for ex-post facto approval. The Committee with due deliberation acceded to the proposal for further enhancement of import and export quantity. Accordingly, the export/import items as approved are given below;

Export Item

1	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	2000.000 MT
2	Vegitable Fatbase powder (containing 27% to 29% of	2000.000 MT

	Palm Fat)	
3	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	2000.000 MT

Import Item

1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1730.000 MT
2	Acid Casein	120.000 MT

Other terms and conditions as mentioned in minutes of M.No. 04/85 dated 02.09.2021 remain same.

RA may take subsequent consequential action accordingly.

Case No. M-74

Party Name: M/s
Drytech Processes (I)
Pvt. Ltd.

Meet No/Date: 07/85-
ALC3/2021
11.01.2022

Approved

HQ File :
01/85/171/00138/AM21/
DES.VI

RLA File :
03/94/040/00273/AM21
03/92/005/91300/0689/8017
dated 02.07.2020

Lic.No/Ecom No.

M-74

Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for enhancement of import quantity of Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Acid Casein for export of Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat).

Decision: NC considered the case as per agenda and noted that ad-hoc norms under Para 4.06 of HBP on the above mentioned application of the firm was fixed in M.No. 08/85

dated 03.12.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No. 4(18)/2014-DGFT dated 17.09.2020 and import quantity restricted to 500 MT. Further the import quantity has been enhanced in M.No.10/85 dated 18.02.2021 for 500 MT and again in M.No.02/85 dated 17.06.2021 for 1000 MT. The firm vide email dated 05.01.2022 submitted application along with statement and SB showing export made more than 50% and requested for further enhancement of import and export quantity. Keeping the urgent requirement of the firm in view the case was processed on file and with the approval of the competent authority, the import and export quantity are enhanced further and conveyed to the firm and RA for issuance of license. The matter was placed before the Norms Committee for ex-post facto approval. The Committee with due deliberation acceded to the proposal for further enhancement of import and export quantity. Accordingly, the export/import items as approved are given below;

Export Item

1	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	2940.000 MT
2	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	3676.000 MT
3	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	3308.000 MT
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	1468.000 MT

Import Item

1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	3166.000 MT
2	Acid Casein	88.000 MT

Other terms and conditions as mentioned in minutes of M.No. 08/85 dated 03.12.2020 remain same.

RA may take subsequent consequential action accordingly.

M-75 **Case No. M-75**Party Name: M/s
Cargil India Pvt LtdMeet No/Date: 07/85-
ALC3/2021
11.01.2022

Approved

HQ File :
01/85/171/00038/AM22/
DES.VIRLA File :
NilLic.No/Ecom No.
Nil

Subject Application of M/s Cargil India Pvt Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20 for import of Crude Soyabean Oil for export of Envirottemp FR3 FLUID (Natural Esters for Transformers and Similar Electrical Equipment) FF-0.03% MAX)

Decision: NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs on the basis of the norms fixed on similar case of the firm in M.No.12/85 dated 26.09.2019 (based on the comments of Technical Authority, i.e., Tech.1);

Export Item

Envirottemp FR3 Fluid (Natural Easters for Transformers and Similar Electrical Equipment) (FFA-0.03% Max.)	1500.000 MT
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Import Item

Crude Soyabean Oil (FFA 0.5% to 1.0%)	1515.000 MT
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- i. The firm has applied for export of 10000.00 MT. However, the Committee decided to permit the firm for export of 1500.00 MT of Envirottemp FR3 Fluid (Natural Easters for Transformers and Similar Electrical Equipment) (FFA-0.03% Max.) at the first instance and after completion of 50% of export they may apply for enhancement of export quantity.
- ii. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
- iii. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

- iv. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
- v. The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.
- vi. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.